

**FORM - A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VSP UDYOG PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor VSP Udyog Private Limited
2.	Date of incorporation of corporate debtor 30.10.2002
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate identity number of corporate debtor U27109WB2002PTC095337
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: Centre Point, 21 Hemanta Basu Sarani, 4 th Floor, Suite No. 437, Kolkata - 700001
6.	Insolvency commencement date in respect of Corporate debtor 07.08.2019
7.	Estimated date of closure of insolvency resolution Process 03.02.2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional Name : Mr. Sudipta Ghosh Registration No.: IBBI/IPA-001/IP-P00484/2017-2018/10872
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board Sudipta Ghosh 8, N N Mukherjee 3 rd Lane, Uttarpara, Hooghly - 712258 E - Mail: sudipta_ghosh08@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. No.9. Same as given in item no. 9 Email address: cirp.vsp@gmail.com
11.	Last date for submission of claims 21 st August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) : NA - as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. NA - as per information available with IRP 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: As mentioned against item No. 9.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **VSP Udyog Pvt Ltd.** on **07.08.2019**.

SUDIPTA GHOSH

Insolvency Professional
Regn. No. -IBBI/IPA-001/
IP-P00484/2017-18/10872

The creditors of **VSP Udyog Pvt. Ltd.** are hereby called upon to submit a proof of their claims on or before **21.08.2019** to the interim resolution professional at the address mentioned against item 9.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBT www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SUDIPTA GHOSH

Insolvency Professional
Regn. No. -IBBI/IPA-0017

Sd/-

Sudipta Ghosh
Interim Resolution Professional
Place: Kolkata
10.08.2019